

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Office of the Registrar General)

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The Secretary to the Government,  
Department of Law, Justice & Parliamentary Affairs,  
Civil Secretariat UT of J&K,  
Jammu.

No: 12008/Inf. Date: 9/11/2020

**Subject: Construction of proposed New High Court Complex at Rakhi-i-Gund Aksha Bemina Srinagar.**

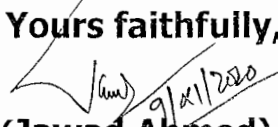
Sir,

The Chief Engineer PW(R&B) Department Kashmir, vide his communication No CE/RBK/HD/16413-15 dated 27-10-2020, has forwarded the DPR for an amount of **Rs 949.81 Crores** for construction of Proposed New High Court Complex at Raki-i-Gund Aksha Bemina Srinagar.

On the recommendation of the Hon'ble Building & Infrastructure Committee for Srinagar wing of the High Court, the DPR stands approved by Hon'ble the Chief Justice subject to cost verification by the Government.

As desired, please find enclosed herewith the original DPR with the request to accord administrative approval to the same and release funds for undertaking the construction of the subject work at the earliest.

With regards.

Yours faithfully,  
  
(Jawad Ahmed)  
Registrar General



"Government of Jammu & Kashmir".

OFFICE OF THE CHIEF ENGINEER, P.W (R&B) DEPTT. KMR.



The Registrar General,  
J&K High Court,  
Srinagar.

No. CE/RBK/HD/ 16413-15  
Dt:- 27-10-2020

Sub: - Construction of Proposed New High Court Complex at Rakh-i-Gund Aksha Bemina Srinagar.

G/Sr,

Enclosed kindly find herewith the AAA for "Construction of proposed New High Court Complex at Rakh-i-Gund Aksha Bemina Srinagar" amounting to Rs. 949.81 Crores explaining its salient features and financial implications.

It is as such requested that Administrative Approval for above subjected work may kindly be approved and accorded, besides funds may kindly be arranged/released so that the works is taken up in hand for its execution.

Yours faithfully

Encl:-

(Er. Showkat Veerani Pandith)  
Chief Engineer,  
PW R&B Deptt. Kmr.

Copy to the:-

1. Superintending Engineer R&B Circle Srinagar-Budgam for information.
2. Executive Engineer R&B PC-Division Ist. Srinagar for information.

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
Planning Section Civil Secretariat, Srinagar.

✓ Deputy Registrar (Infrastructure)  
J&K High Court,  
Srinagar.

Dated. 01.10.2020

No: - LD (Sts) 2018-19/HC/263/PF

Subject: - Modification in the Srinagar Master Plan -2035 to incorporate the change in land use from Residential to Public/Semi Public use for expansion of Judicial infrastructure including construction of New High Court Complex on additional 250 Kanals of land at Rakhi -i- Gund Aksha, Bemina, Srinagar.

Infrastructure  
6/2

Sir,

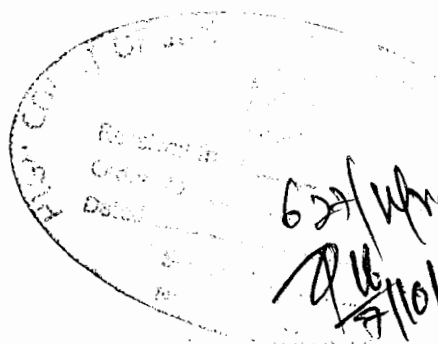
Kindly refer to the above cited subject. In this connection, I am directed to forward a copy of the Government order No. 168-JK (HUD) of 2020 dated 21.09.2020 of Housing and Urban Development Department for further necessary action at your end please.

Yours: (Official)

Yours faithfully.

  
Assistant Director (R&S)

Ramesh  
01.10.2020



Government of Jammu and Kashmir,  
Housing & Urban Development Department,  
Civil Secretariat Jammu/Srinagar

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**Subject:-** Modification in the Srinagar Master Plan- 2035 to incorporate the change in Land use from Residential to Public/Semi-Public use for expansion of Judicial Infrastructure including construction of new High Court Complex on additional 250 Kanals of land allotted in favour of the Department of Law, Justice and Parliamentary Affairs at Rakh-i-Gund Aksha, Bemina, Srinagar.

**Reference:-** Administrative Council Decision No. 116/18/2020 Dated: 11.09.2020.

Government Order No: 168 - JK(HUD) of 2020  
D a t e : 21 .09. 2020

Sanction is hereby accorded to the modification in the Srinagar Master Plan- 2035 to incorporate the change in Land use from Residential to Public/Semi-Public use for expansion of Judicial Infrastructure including construction of new High Court Complex on additional 250 Kanals of land under Khasra Nos. 01 Min (46K-14M), 07 Min (0K-16M), 08 Min (3K-3M), 03 Min (196K-17M) and 02 Min (2K-10M) allotted in favour of the Department of Law, Justice and Parliamentary Affairs at Village Rakh-i-Gund Aksha, Bemina, Srinagar.

**By order of the Government of Jammu & Kashmir.**

Sd/-

(Dheeraj Gupta) IAS

Principal Secretary to the Government,  
Housing & Urban Dev. Department

Dated:- 21 -09 - 2020

No:- HUD/31/2019/SDA

Copy for kind information to the:-

1. Principal Secretary to the Government, Revenue Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Commissioner/Secretary to the Government, General Administration Department.
5. Secretary to the Government, Law, Justice and Parliamentary Department.
6. Registrar General, J&K High Court, Srinagar.
7. Deputy Commissioner, Srinagar.
8. Vice Chairman, Srinagar Development Authority.
9. Chief Town Planner, Town Planning Organisation, Kashmir.
10. Additional Secretary to the Chief Secretary.
11. Principal Private Secretary to the Hon'ble Lieutenant Governor.
12. Private Secretary to Principal Secretary to the Government, H&UDD.
13. Government Order File (w.2.s.c)
14. Website in-charge, H&UDD.

( Syed Nazir Ahmad)

Under Secretary to Government,  
Housing & Urban Dev. Department

Office of the Chief Engineer, PW (R&B) Department, Kashmir

The Design Forum International,  
K-47 Kailash Colony,  
New Delhi-1100048.

No: CE/RBK/WS/ 9202-06

Dated: 20/08/2020

Subject: Proposed Construction of New High Court Complex at Rakhi-Gund Aksha, Bemina, Srinagar... Presentation thereof.

Reference: Registrar General J&K High Court Srinagar's No:3205/GS Dated:05-08-2020.

Dear Sir,

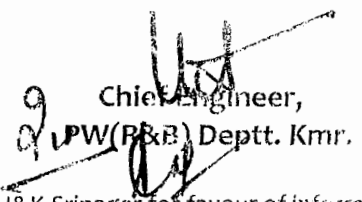
The presentation of the conceptual plans of New Court Complex at Bemina was held through virtual mode on 06-08-2020 at the conference hall of J&K High Court Complex Srinagar. Among others Hon'ble Judges of J&K High Court headed by Hon'ble Justice Mr. Ali Mohammed Magrey Chairman Building and Infrastructure Committee and undersigned were also present. During the course of discussions, the Committee of Hon'ble Judges directed to incorporate the following observations/modifications in the plan for the said work:-

1. Hon'ble Judges Staff area.

- a. Redesign to accommodation 10 staff personal for all Hon'ble Judges.
- b. Spacious staff common room to be provided to accommodation extra staff.
- c. Waiting room required for staff/visitors to Hon'ble Judges.
2. Chief Justice second chamber may be redesigned similar to a meeting room cum retiring room.
3. All Courts to have proper ventilation.
4. The Plinth should be above High Flood Level (HFL) and all flood control measures should be in place.
5. Record room to be placed at higher floor level.
6. Separate proper space to be provided to the Security Personal as well as Drivers of Hon'ble Judges with facility of waiting room, washroom, lunch area.
7. Adequate provisions for toilets for Litigants must be ensured as per NBC norms.
8. Adequate parking and separate parking area for Hon'ble Judges, Judicial and Admin staff and lawyers as well as for lawyers working in both High Court and District Court
9. Separate litigants parking between the entry gates was appreciated.
10. Additional office spaces for legal service aid is required.
11. Add Director's Office in the Judicial Academy Building.
12. The size of the Lawyers chambers may be re-designed to increase the total number of lawyer chambers.
13. One floor is to be allocated for senior lawyers where chambers should be slightly larger in size.

You are advised to incorporate the directions/observations/modifications as per the directions of the Hon'ble Committee of Judges and re-submit the revised plan within a week's time positively.

Yours sincerely,

  
Chief Engineer,  
PW(R&B) Deptt. Kmr.

Copy to the:

1. Principal Secretary to Govt, PW(R&B) Department, Civil Secretariat J&K Srinagar for favour of information.
2. Registrar General J&K High Court Srinagar for favour of information.
3. Superintending Engineer, (R&B) Circle Srinagar-Budgam for information.
4. Executive Engineer, (R&B) P.C. Division 1st, Srinagar for information. This has reference to his letter No:PCD-1st/HC/2473-75 Dated:13-08-2020.

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**  
(Office of the Registrar General)

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The Chief Engineer,  
PW (R&B) Department,  
Kashmir.

No: 4221 /Infra

Dated: 26.08.2020

**Subject:- Proposed construction of New High Court Complex at Rakh-i-Gund, Aksha, Bemina, Srinagar.**

**Ref: Your Office letter No. CE / RBK / WS / 7222 - 26 dated 25.07.2020**

Sir,

With reference to your above referred to letter, I am desired to inform you that on the recommendation of the Hon'ble Building and infrastructure Committee for Srinagar wing of the High Court, the revised conceptual plans/drawings dated 14.08.2020 for the subject work, prepared by M/s Design Forum International, New Delhi, stand approved by Hon'ble the Chief Justice subject to following usage modification to be implemented after construction:-

**Conceptual plan and drawings approved subject to the following usage modification to be implemented after construction:**

**(I) Court Block Q (Fourth Floor)**

- i) The space marked as '*Judicial Branch*' on the top left side shall be used as **the office of the Registrar General** (Ref: Slide 54).
- ii) The space marked as the *Male Bar Room and Consultation Room* will be divided into an **Ante Room for Registrar General with attached toilet and pantry** and an **adjacent room for secretary attached to Registrar General** (Ref: Slide 54).

**(II) Court Block (Fifth Floor)**

- i) The space proposed as "*Meeting Room*" (which is adjacent to the Chief Justice's Chamber) shall be used as the **Chief Justice's Ante-Room** (Ref: Slide 54)
- ii) In the Chief Justice's Ante Room (presently shown as *Meeting Room*), the door/passage between pantry and toilet shall be closed. (Ref: Slide 54)
- iii) A door shall be provided from the Chief Justice's Ante Room to the toilet. (Ref: Slide 54)

- iv) The space shown as 'Judicial Branch' and 'Male Bar Room' on the top left hand corner shall be used as a **conference room with video conferencing facility and adjacent small judges' lounge.**
- v) The space shown as *Judicial Branch* on the top right side corner shall be used as part of the Chief Justice's Secretariat.

(III) All Floors

**Space shown as Staff Room and PA/PS Room on all floors shall be re-worked as follows:**

- i) Confidentiality is attached to judicial working, documents and files. Court records and reserved judgments are processed and typed. No person/outsider can be permitted into the area with access restricted to judges and supporting personal staff. **The Staff Room and PA/PS rooms therefore shall not have any waiting area for any non-court personnel/employees.**
- ii) The **staff space shall not be sub divided into closed cabins** as these would obstruct transparency and supervision by the officers. Instead, in the space shown as a cabin and waiting area, **two half height open cabins shall be provided**, one for the Personal Secretary and other for the Bench Secretary.
- iii) **Adequate storage in these two cabins** should be provided.

Therefore, you are requested to prepare the DPR for the proposed construction of the New High Court Complex at Srinagar as per the approved revised conceptual plans/drawings.

With regards,

Yours faithfully,

Encls:- 02 sets of revised conceptual plans/drawings  
Dated 14.08.2020 prepared by M/s Design Forum International, New Delhi.

Sd/  
(Jawad Ahmed)  
Registrar General

No: 4922/infka Dated: 26-08-2020

Copy of the above forwarded to:

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of her Lordship.

  
Registrar General

O/C



Government of Jammu and Kashmir  
Office of the Chief Engineer, PW (R&B) Department, Kashmir



The Registrar General,  
J&K High Court Srinagar.

No: CE/RBK/WS/ 7222-26

Dated: - 25/07/2020

Subject:- Construction of Proposed New High Court Complex at  
Rakh-i-Gund Aksha Bemina Srinagar.

*Refer to Sir,*  
*25/07/2020*  
The conceptual Plans/Drawing for the above subject work have been received from M/S Design Forum International K-47 Kailash Colony New Delhi-1100048. It is as such requested that the date for presentation of the same may kindly be intimated for further necessary action. The Plans/Drawings (04 sets and 04 Pen Drives) are enclosed herewith for perusal/approval.

Encl: 04 Copies alongwith 04 Pen Drives.

Yours faithfully,

*[Signature]*  
Chief Engineer,  
PW(R&B) Deptt. Kmr.

Copy to the:

- Remd on 25-07-2020*  
*ASD*  
*Sub*  
*Hussain*  
*S.O.*  
*Cham*  
*HRD and Mer*  
*Srinagar*
1. Principal Secretary to Govt. PW(R&B) Department Civil Secretariat Srinagar for favour of information.
  2. Superintending Engineer, (R&B) Circle Srinagar-Budgam for information.
  3. Executive Engineer, (R&B) P.C. Division No. 1<sup>st</sup> Srinagar for information and follow-up.
  4. M/S Design Forum International K-47 Kailash Colony New Delhi-1100048 for information.



**HIGH COURT OF THE JAMMU AND KASHMIR AT SRINAGAR**  
**(Office of the Registrar General)**

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The Registrar Judicial,  
High Court of Jammu and Kashmir,  
Srinagar.

No: 2278/inf

Dated: 07/07/2020

**Subject:- Construction of New Court Complex to be construction at Rakh-i-Gund Aksha, Bemina, Srinagar.**

**Madam,**

The Chief Engineer, PW (R&B) Department Kashmir, vide his Communication dated 25.06.2020, has requested to handover the land demarcated by Revenue Authorities and identified for construction of High Court Complex, Srinagar, measuring 500 kanals at Rakh-i-Gund Aksha, Bemina, Srinagar, to the PWD (R&B) Kashmir for undertaking the construction work.

As per your Communication No. 02/RJS dated 01.07.2020, you have taken over the possession of the aforesaid allotted land on behalf of the High Court on 30.06.2020.

The request of the Chief Engineer PW (R&B) Department, Kashmir was placed before Hon'ble the Chief Justice and her Ladyship has been pleased to approve that the Registrar Judicial, Srinagar be directed to handover the site to the Chief Engineer PW (R&B) Department, Kashmir for execution of the subject work.

As desired, you are requested to handover the site (500 kanals of land at Rakh-i-Gund Aksha, Bemina Srinagar) to the Chief Engineer PW(R&B) Department, Kashmir, so as to enable him to process the execution of subject works under an intimation to this office

With regards.

  
(Jawad Ahmed)

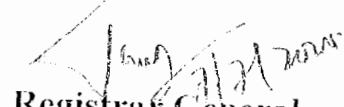
Registrar General

No: 2278-77/inf

Dated: 07/07/2020

Copy forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir for information of Her Lordship.
2. Chief Engineer, PWD (R&B), Kashmir for information and necessary action.

  
Registrar General

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR  
(Office of the Registrar Judicial)

The Worthy Registrar General,  
High Court of J&K,  
Srinagar

No: 02/RJS

Dated: 01/07/2020

Subject: Allotment of 500 Kanals of Land at Rasht-Gund Akshai Bemina in favour of Judiciary for establishment of High Court Complex at Srinagar.

Sir

Kindly refer to your Communication No 184 Dated 30.06.2020 on the subject cited above. In this connection, it is respectfully intimated that undersigned has taken over the possession of the allotted land measuring 500 Kanals ( 250 Kanals + 250 Kanals) on behalf of the High Court from the concerned departments, on 30.06.2020

Regards,

Yours sincerely

Masarat Shaheen  
Registrar Judicial,  
Srinagar

*See*  
*MM*  
*2/07/2020*

*File with file*  
*2/7/2020*

GOVERNMENT OF JAMMU & KASHMIR  
Revenue Department  
Civil Secretariat, J&K, Jammu  
(.....)

The Deputy Commissioner,  
Srinagar.

**MOST URGENT**

No. Rev/S/190/2016-II

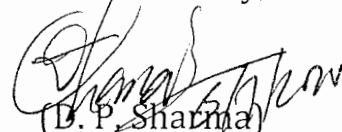
Dated: 06 .07.2020


Subject: Allotment of 500 Kanals of land at Rakh-I-Gund Aksha Bemina in favour of Judiciary for establishment of High Court Complex at Srinagar.

Sir,

I am directed to forward herewith a copy of communication No. 1814/infstt dated 30.06.2020 received from the Registrar General, Hon'ble High Court of J&K, addressed to the Registrar Judicial, High Court Wing, Srinagar and copy among others endorsed to this department as well regarding the subject cited above and request you to take appropriate action in the matter, under an intimation to this department.

Yours faithfully,

  
(D. P. Sharma)

 Under Secretary to the Government  
Revenue Department

Copy to the:

1. Divisional Commissioner, Kashmir.
2. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
- ✓ 3. Registrar General, High Court of J&K at Jammu.
4. Vice Chairman, Srinagar Development Authority, Srinagar.



✓  
The Registrar General,  
J&K High Court  
Srinagar.

No: CE/RBK/WS/3850-52

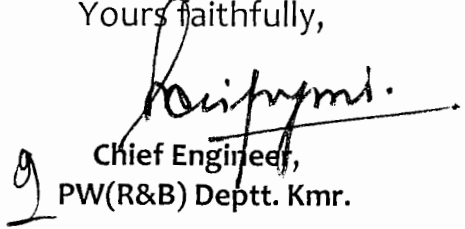
Dated: 25/06/2020

Subject: Construction of New Court Complex to be constructed at Rakh-i-Gund Aksha, Bemina Srinagar.

The demarcation of 500 Kanals of land for the new court complex to be constructed at Rakh-i-Gund Aksha Bemina Srinagar is being done by the Revenue Authorities.

It is requested to depute your representative from the High Court for the Hand over / Take Over of the possession of the said land. After taking over the possession of land, it is requested to hand over the site to the PWD (R&B) Kashmir, so that the work can be taken up for execution.

Yours faithfully,

  
Chief Engineer,  
PW(R&B) Deptt. Kmr.

Copy to the:

1. Superintending Engineer, (R&B) Circle Srinagar-Budgam for information.
2. Executive Engineer, (R&B) P.C Division 1<sup>st</sup> Srinagar for information and follow-up action.



The Deputy Commissioner,  
Srinagar.

No: CE/RBK/WS/ 2297-2302

Dated: - 10 /06/2020

Subject:- Construction of New High Court Complex at Rakh-i-Gund Aksha, Bemina Srinagar.

Sir,

The Administrative Council recently approved allotment of additional 250 Kanals of land at Rakh-i-Gund Aksha Bemina Srinagar for expansion of judicial infrastructure including Construction of New High Court Complex .

It is requested to kindly transfer and handover the possession of said additional land at an earliest, so that comprehensive site plan for proposed judicial infrastructure and New High Court Complex is prepared.

*Li. Registrar.*  
*WJ*  
*67*

Copy to the:

Yours faithfully,

*[Signature]*  
Chief Engineer,  
PW(R&B) Deptt. Kmr.

1. Registrar General High Court J&K Jammu/Srinagar for favour of information.
2. Principal Secretary to Govt. Housing & Urban Development Department Civil Secretariat Jammu/Srinagar for favour of information.
3. Principal Secretary to Govt. PW(R&B) Department Civil Secretariat Jammu/Srinagar for favour of information.
4. Superintending Engineer, (R&B) Circle Srinagar-Budgam for information.
5. Executive Engineer, (R&B) P.C. Division No. 1st Srinagar for information and follow-up action.

**Government of Jammu and Kashmir  
Housing and Urban Development Department  
Civil Secretariat, Jammu/Srinagar**

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The Vice Chairman,  
Srinagar Development Authority,  
Srinagar.

No. HUD/31/2019/SDA

Dated: 08.06.2020

**Subject:** Allotment of additional 250 Kanals of land at Rakh-i-Gund Akshan, Bemina, Srinagar for expansion of Judicial Infrastructure including construction of New High Court Building.

Sir,

Kindly refer to the subject cited above, in this connection, I am directed to forward herewith a copy of the Govt. Order No. 150-JK (HUD) of 2020 Dated: 06.06.2020 for immediate necessary action at your end. Further, in terms of the *ibid* Govt. Order, you are requested to proceed as per the relevant section(s) of the Jammu and Kashmir Development Act, 1970 for effecting necessary modifications in the Srinagar Master Plan to enable use of the said parcel of the land for construction of the High Court Complex and allied infrastructure and submit your recommendations to the Administrative Department for proceeding further in the matter.

Yours faithfully,

  
08.06.20

(Pankaj Kumar Sharma) KAS  
Addl. Secretary to Government

Copy for kind information to the :-

- ✓ 1. Registrar General, J&K High Court, Jammu.
2. Private Secretary, to the Principal Secretary, H&UDD.

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Statistical Section) Civil Secretariat  
Srinagar/Jammu.

To

*The Chief Wildlife Warden,  
J&K Jammu.*

No: LD (Sts) 2018-19/HC/263.

Dated: 03 – 06 – 2020.

Subject:- Expansion of Judicial infrastructure including construction of new Court infrastructure at Jammu and Srinagar.

Sir,

I am directed to enclose herewith hardcopy of the details of documents/information uploaded in the web portal regarding indent for wildlife clearance in respect of land measuring 813 kanals and 13 marlas at Village Bahu and Raika, Jammu for favour of further necessary action in the matter under an intimation to this Department.

Matter may kindly be treated as **Most Urgent.**

Yours faithfully,

*Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.*

Encls: as above.

Copy to the:→

1. Principal Secretary to the Hon'ble Chief Justice, J&K High Court for information of the Hon'ble Chief Justice.
2. Director Litigation, Jammu.



SRINAGAR DEVELOPMENT AUTHORITY  
Bemina, By-Pass near SKIMS Medical College, Srinagar, Kashmir-190018  
TEL:0194-2493191,Fax:0194493180,mail:srinagardevelopmentauthority@gmail.com

The Deputy Commissioner,  
Srinagar.

NO;-SDA/VC/153-59  
Dated. 09 /06/2020

Subject:-Allotment of additional 250 Kanals of land at Rakhi Gund Aksha, Bemina Srinagar for expansion of judicial infrastructure including construction of New High Court Complex.


Reff: - 1.Administrative Council Decision No.76/11/2020 dt.6/06/2020.  
2. Govt.Order No.150-JK (HUD) of 2020 dt.06/06/2020.

The Govt.vide above mentioned Govt.Order has accorded the transfer of 250 Kanals of additional land under Khasra No's 08 Min (3 K 3 M), 07 Min (0K 16 M), 1 Min (46 K 14 M),02 Min (2 K 10 M) and 03 Min (196 K 17 M) at village Rakhi Gund Aksha,Bemina for expansion of the Judicial infrastructure including construction of New High Court Complex.

The Housing & Urban Development Department has been authorized to effect necessary modifications in the Srianagar Master Plan to enable use of the said parcel of the land for construction of the High Court Complex and allied infrastructure.

Therefore, it is requested to depute a team of revenue officials to demarcate the above mentioned Kharsa No's to enable this office to effect the necessary modification in the Srinagar Master Plan.You are also requested to provide a copy of revenue documents for the purpose of record of this office.

Yours faithfully

  
(Vikas Kundal) IAS  
Vice Chairman,  
Srinagar Dev.Authority.

Copy to the:-

01. Principal Secretary to Govt, Housing & Urban Dev.Deptt, Jammu.
02. Divisional Commissioner, Kashmir.
03. Registrar General, J&K High Court.
04. Chief Town Planner Kashmir.
05. Tesildar Central Shaltang.



**Government of Jammu and Kashmir**  
**Housing and Urban Development Department**  
**Civil Secretariat, Jammu/Srinagar**

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**Subject: Allotment of additional 250 Kanals of land at Rakh-i-Gund Akshan, Bemina, Srinagar for expansion of Judicial Infrastructure including construction of New High Court Building.**

**Ref: Administrative Council Decision No. 76/11/2020 Dated:06.06.2020.**

**Government Order No. 150-JK(HUD) of 2020**  
**D a t e d: 06.06.2020**

Sanction is hereby accorded to the transfer of 250 kanals of additional land under khasra nos. 08 Min (3K 3M), 07 Min (0K 16M), 1 Min (46K 14M), 02 Min (2K 10M) and 03 Min (196K 17M) at Village Rakh-i-Gund Akshan, Bemina, Srinagar for expansion of the Judicial Infrastructure including construction of New High Court Complex.

The Housing & Urban Development Department is authorized to effect necessary modifications in the Srinagar Master Plan to enable use of the said parcel of the land for construction of the High Court Complex and allied infrastructure and its subsequent transfer after seeking the approval of the Competent Authority in coordination.

**By order of the Government of Jammu and Kashmir.**

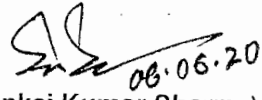
Sd/-  
(Dheeraj Gupta) IAS  
Principal Secretary to the Govt.

**No. HUD-31/2019/SDA**

**Dated: 06.06.2020**

Copy for kind information to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Secretary to the Government, General Administration Department.
4. Secretary to the Government, Law, Justice and Parliamentary Department.
5. Registrar General, J&K High Court, Srinagar.
6. Deputy Commissioner, Srinagar.
7. Vice Chairman, Srinagar Development Authority.
8. Chief Town Planner, Town Planning Organisation, Kashmir.
9. Additional Secretary to the Chief Secretary.
10. Principal Private Secretary to the Hon'ble Lieutenant Governor.
11. Private Secretary to Principal Secretary to the Government, H&UDD.
12. Government Order File (w.2.s.c).
13. Website in-charge, H&UDD.

  
(Pankaj Kumar Sharma)  
Additional Secretary to Government.

**Government of Jammu and Kashmir**  
**Housing and Urban Development Department**  
 Civil Secretariat, Jammu

Notification  
 Jammu, the 12<sup>th</sup> May, 2020

**S.O 156** .-Whereas, the State Administrative Council (SAC) vide its decision No.264/22/2019 dated 22.10.2019 approved the transfer of 250 kanals of land at village Rakh-I-Gund Aksha in Bemina for establishment of J&K High Court Complex;

Whereas, the State Administrative Council further authorized the Housing & Urban Development Department to demarcate the land to effect necessary modification in the Srinagar Master Plan-2035 to incorporate the High Court Complex in the Master Plan after due process and to transfer the land following the modification to the Master Plan, at its level;

Whereas, the designated Committee after following the due procedure recommended amendment to the Master Plan Srinagar -2035 to the effect of change of land use from "residential" to "public semi-public" specifically earmarked for the establishment of J&K High Court Complex in Planning Zone HDR-VII falling under Khasra Nos. 4 (5K 3M), 5(3K 10M), 3 Min (203K 3M), 7 Min (4K 13M) and 8 Min (33K 11M).

Now, therefore, in exercise of the powers conferred by the Section 11 of Jammu and Kashmir Development Act, 1970, the Government hereby modifies the Master Plan-2035 of Srinagar Metropolitan Region, in terms of Section 12 of the Jammu and Kashmir Development Act, 1970, for change of land use of parcel measuring 250 kanals at Rakh-I-Gund Aksha, in Bemina, Srinagar from Residential to Public/Semi-public use for the purposes of Master Plan Srinagar-2035.

**By order of the Government of Jammu and Kashmir.**

Sd/-  
 (Dheeraj Gupta) IAS  
 Principal Secretary to Government

No.HUD/31/2019/SDA

Dated: 12.05.2020

Copy to the:-

1. All Financial Commissioners.
2. All Principal Secretary to the Government.

*Infra Structure Sector*  
 ✓  
 13/5/2020

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Subordinate Section) Civil Secretariat  
Srinagar/Jammu

No.LD(SL)2020/30-H&UD

Dated: 28-05-2020

Subject: - SAC Decision No. 264/22/2019 dated 22.10.2019 regarding transfer of 250 Kanals of land at village Rakh-I-Gund Aksha in Bemina for establishment of J&K High Court Complex at Srinagar.

*Jyoti Sharma*  
*30/5/20*  
Undersigned is directed to refer, Principal Secretary to Government, Housing & Urban Development Department, to S.O 156 dated 12.05.2020 regarding the subject cited above whereby necessary modification have been effected in the master Plan-2035 of Srinagar Metropolitan Region, in terms of section 11 and 12 of the Jammu and Kashmir Development Act, 11970, for change of land use of parcel measuring 250 Kanals at rakh-I-Gund Aksha, in Bemina, Srinagar from residential to Public/semi public use for the purposes of master plan srinagar-2035.

In this connection, it is requested to kindly take necessary measures for handing over the possession of the above said land to High Court for further necessary action.

*Ashish Gupta*  
28.05.20

Ashish Gupta  
Deputy Legal Remembrancer  
Department of Law, Justice and P A.

Copy to:

- (1) Principal Secretary to Government, Revenue Department.
- (2) Principal Secretary to Hon'ble Chief Justice, J&K High Court.
- ✓ (3) Deputy Registrar (Adm) J&K High Court.
- (4) Vice Chairman, Srinagar Development Authority.
- (5) Deputy Commissioner, Srinagar.
- (6) Private Secretary to Chief Secretary

OFFICE OF THE CHIEF ENGINEER PW(R&B) DEPARTMENT KMR.

M/S Design Forum International  
K-47, Kailash Colony, New Delhi-110048,  
Phone No:011-46556600, Fax No:00-46556601,  
e-mail devraj@dfiarch.com,  
pushpendra@dfiarch.com

No:CE/RBK/HD/ 32571-75

Dated:- 13-03-2020

Subject: 1. Construction & Design of New High court Complex to be constructed at Rakhi-i-Gund Srinagar.  
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd phase of District Judiciary in District Court complex Mominabad Srinagar.  
3. Residence for Hon'ble chief Justice J&K High Court, Srinagar Kashmir

Reference: 1. Your consent letter No: DFI/SRI/060320 Dated: 06-03-2020.  
2. This office letter No: CE/RBK/WS/31391-95 Dated: 05-03-2020  
3. This office letter No: WS/31956-60 Dated:09-03-2020  
4. Your letter No: DFI/SRI/11.03.20 Dated: 11-03-20

Dear Sir,

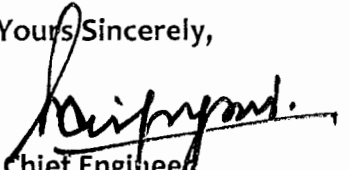
Kindly refer to your above mentioned letter and this office letters issued vide above references.

As already communicated vide this office letter No: CE/RBK/WS/31956-60 Dated:09-03-2020 "the transportation (cost of Travel), boarding and lodging expenses which are part of the site visit, nothing extra shall be paid on this account as per SBD clause 7, Page 8".

This office is strictly bound by the NIT conditions for the said work. As such you are advised to communicate your acceptance or otherwise regarding taking up the work at no additional cost on this account within two days positively, to enable this office to proceed further with the finalization of the tender.

Matter be treated as Most Urgent, the work being a prestigious project for the Department.

Yours Sincerely,

  
Chief Engineer  
PW(R&B) Deptt. Kmr.

Copy to the:-

1. Registrar General High Court of J&K Jammu for favour of information.
2. Principal District and Sessions Judge Srinagar for favour of information.
3. Deputy Commissioner Srinagar for favour of information.
4. Registrar Judicial, High Court of J&K Srinagar for favour of information.

OFFICE OF THE CHIEF ENGINEER PW(R&B) DEPARTMENT KMR.

M/s Design Forum International  
K-47, Kailash Colony, New Delhi-110048,  
Phone No:011-46556600, Fax No:00-46556601,  
e-mail devraj@dfiarch.com,  
pushpendra@dfiarch.com

No: WS/31956-60  
DT: 09-03-2020

- Subject: 1. Construction & Design of New High court Complex to be constructed at Rakhi-i-Gund Srinagar.  
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd phase of District Judiciary in District Court complex Mominabad Srinagar.  
3. Residence for Hon'ble chief Justice J&K High Court, Srinagar Kashmir

- Reference: 1. Your consent letter No: DFI/SRI/060320 Dated: 06-03-2020.  
2. This office letter No: CE/RBK/WS/31391-95 Dated: 05-03-2020

Dear Sir,

We are in the receipt of your above mentioned letter wherein you have given your consent for taking up the work at 0.75%.

Your letter further states that the scope of work and Fees for the project exclude following:

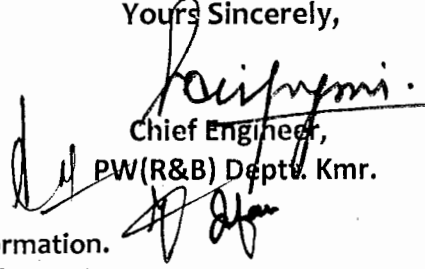
1. Goods & Services Tax
2. Cost of travel for site visits or other outstation visits in relation to the project, including Airfare, train fare, Car rentals for local transport, Boarding and Lodging expenses on actual basis. (There will be no additional fees for the site visits though).
3. Proof Consulting for Structure and/or vetting of Structural Design by credible institution like IIT/REC etc.
4. Topographical and Geotechnical investigations (Survey & Soil Test etc).
5. Architectural Physical Model.

In this context it is to state that:-

1. The rate quoted by you shall be excluding the goods and service tax as mentioned in NIT Clause 12.1, Page 6.
2. However, the transportation (cost of travel), boarding & lodging expenses which are part of the site visit, nothing extra shall be paid on this account as per SBD Clause 7, Page 8.
3. The proof consulting for structure/ or vetting of structural design by credible institution, Topographical and geotechnical investigations (Survey and soil test) are not covered in the scope of the NIT and hence are excluded from the rate quoted by you.
4. Architectural and Physical Model is not covered in the scope of the NIT and hence is excluded from the rate quoted by you.

Kindly communicate your consent regarding the above at an earliest to this office, so that this office can proceed further with the finalization of the tender.

Yours Sincerely,

  
Chief Engineer,  
PW(R&B) Deptt. Kmr.

Copy to the:-

1. Registrar General High Court of J&K Jammu for favour of information.
2. Principal District and Sessions Judge Srinagar for favour of information.
3. Deputy Commissioner Srinagar for favour of information.
4. Registrar Judicial, High Court of J&K Srinagar for favour of information.

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

\*\*\*\*

To

The Secretary to the Government,  
Department of Law, Justice & Parliamentary Affairs,  
Government of Union Territory of J&K,  
Civil Secretariat, Jammu.

No: 39559-60/Regd      Dated: 07/03/2020

**Subject:- Allotment of land for expansion of Judicial Infrastructure including construction of new High Court Building at Srinagar.**

Sir,

In pursuance of the resolution of the Hon'ble Full Court followed by the directions extended by Hon'ble the Chief Justice, indent for allotment of 500 kanals of land falling in Estate Rakh Gund-i-Aksha (Bemina) Tehsil Central Shalteng, District Srinagar alongwith duly authenticated revenue papers in respect of the land in question in original were forwarded to your office vide this office letter No. 15293/Infst dated 11.09.2019. Vide the same letter, a request was made that 50 kanals of additional land in the same Estate may be allotted in favour of the High Court.

In pursuance of the aforesaid communication, the Government, vide Order No. 222-HUD of 2019 dated 25.10.2019, accorded sanction to transfer of 250 kanals of land at village Rakh Gund-i-Aksha (Bemina) Tehsil Central Shalteng for construction of the High Court Complex. The balance 250 kanals of land have not been allotted so far.

It is pertinent to mention here that the land is needed not only for the construction of High Court Complex but also to develop other ancillary facilities like, Mediation Centre, Arbitration Centre, Litigants' Facility and Food Court, Police and Security Infrastructure, Staff Accommodation for Judicial Administration, Utility Buildings, Convention Facilities, Parking Spaces and Spaces for Fire Station etc. Keeping in view these requirements, 250 kanals of land is grossly inadequate and there is an imminent need for additional land at the same place. It is in this backdrop.

6/e

that a request for allotment of 550 kanals of land was made as the same was found to be genuine.

Accordingly, I am desired to request you to take immediate steps for allotment of additional land measuring 250 kanals in terms of our indent dated 11.09.2019. The matter may be treated as most urgent.

With regards,

Yours faithfully,

(Sanjay Dhar)  
Registrar General

No: 39559-60/P.A. Dated: 02/03/2020  
Copy of the above forwarded to:

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information of Her Lordship.

Registrar General

*guf secha*  
*2/2/20*

Government of Jammu and Kashmir

OFFICE OF THE CHIEF ENGINEER PW(R&B) DEPARTMENT KMR.

M/S Design Forum International  
K-47, Kailash Colony, New Delhi-110048,  
Phone No:011-46556600, Fax No:00-46556601,  
e-mail devraj@dfiarch.com,  
pushpendra@dfiarch.com

No: WS/31391-95  
Dt: 05-03-2020

- Subject: 1. Construction of New High court Complex to be constructed at Rakhi-i-Gund Srinagar.  
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd phase of District Judiciary in District Court complex Mominabad Srinagar.  
3. Residence for Hon'ble chief Justice J&K High Court, Srinagar Kashmir

Reference: NIT No: PCD-RnB-74 of 2019-20 Dated:23-12-2019

Dear Sir,

As per the score position based on the point system criteria, your agency has been assessed as the highest scorer in technical evaluation. After opening of financial bids, the bid of M/S Enarch Consultant Pvt. Ltd has been assessed as lowest bidder and the percentage quoted by the bidder is 0.75%.

Now as per the NIT the below mentioned clause is applicable

"The bids of only the bidders short listed i.e (Top Three scorers) shall be opened financially and selection shall be made of the Least Cost Method i.e the bidder who has quoted lowest percentage rate shall be considered for assignment of the Job. However the agency scoring the Highest Score in technical evaluation shall have the option of matching the price bid of the lowest bidder and shall be preferred for assignment of the job, in case the agency matches the price bid of the lowest bidder"

Your agency being the Highest Scorer in technical evaluation has the option of matching the price bid of the lowest bidder i.e.0.75 %. As such you are directed to communicate your consent for taking up the work at 0.75% to this office within (03) three days positively, so that the Department is able to proceed further with the finalization of the tendering process.

Yours Sincerely,

*Rajiv Rami*  
Chief Engineer,  
PW(R&B) Deptt. Kmr.  
*Rajiv Rami*

Copy to the:-

1. Registrar General High Court of J&K Jammu for favour of information.
2. Principal District and Sessions Judge Srinagar for favour of information.
3. Deputy Commissioner Srinagar for favour of information.
4. Registrar Judicial, High Court of J&K Srinagar for favour of information.



**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

**Subject: Consultancy Services for:**

1. Construction of New High Court Complex to be constructed at Rakh-i-Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2<sup>nd</sup> phase of District Judiciary in District Court Complex Mominabad, Srinagar.
3. Residence for Hon'ble the Chief Justice J&K High Court, Srinagar Kashmir.

**ORDER**

No: 1455

Dated: 26/2/2020

In order to assess the parameters on which technical evaluation process was carried out and selection of the best/most experienced and suited person/firm is selected and keeping in view the magnitude and urgency of the project, Hon'ble the Chief Justice has been pleased to constitute a Committee of the following officers:-

- i. Mr. Abdul Rashid Malik, Principal District & Sessions Judge, Srinagar.
- ii. Mr. Shahid Iqbal Chowdhary, Deputy Commissioner, Srinagar.
- iii. Ms. Masarat Shaheen, Registrar Judicial, High Court of J&K, Srinagar.
- iv. Mr. Sami Arif, Chief Engineer, R&B Kashmir.

The Committee would decide its procedure and Sh. Abdul Rashid Malik, Principal District and Sessions Judge, Srinagar shall be the Chairperson of the Committee.

(Sanjay Dhar)

Registrar General

Dated: 26/02/2020

No: 26768-72/My

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir for information of her Lordship.
2. Sh. Abdul Rashid Malik, Principal District & Sessions Judge, Srinagar.
3. Mr. Shahid Iqbal Chowdhary, Deputy Commissioner, Srinagar.
4. Ms. Masarat Shaheen, Registrar Judicial, High Court of J&K, Srinagar.
5. Mr. Sami Arif, Chief Engineer, R&B Kashmir.  
.....for information.

Registrar General

**GOVERNMENT OF JAMMU & KASHMIR**  
**OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR.**



The Registrar General,  
J&K High Court,  
Srinagar / Jammu.

No:-CE/RBK/HD/ 29871-73

Dated:- 22 - 02 - 2020

Subject: Consultancy Services for:-

1. Construction of New High Court Complex to be constructed at Rakh-i-Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court , 01 Conference Hall In the 2nd phase of District Judiciary in District Court Complex Mominabad Srinagar.
3. Residence for Hon'ble Chief Justice J&K High Court, Srinagar Kashmir.

- Reference:-
1. Letter No : 20716/Infst dated:15.11.2019 from Registrar General J&K High Court
  2. Letter No: 18313/Infst dated:10.10.2019 from Registrar General J&K High Court
  3. Letter No: 15354/Project dated:12.09.2019 from Registrar General J&K High Court

Sir,

The Expression of Interest (EOI) for the consultancy Service (through e-Procurement Mode) in two cover system for the works mentioned in above subject was put to tenders vide NIT NO. PCD-RnB-64 OF 2019-20 DATED 18.11.2019 issued under endorsement No: 4060-4069 dated:18.11.2019 followed by Corrigendum No: NIT/Corr/4129-38 dated: 20.11.2019. In response to NIT, three bidders participated, however, all the bidders were assessed as Non Responsive. The work was again put to fresh tenders vide NIT No PCD-RnB-74 OF 2019-20 DATED 23.12.2019 issued under endorsement No: 4952-61 dated: 23.12.2019 followed by Addendum No: PCD-1st/Corr/5341-44 dated: 01.01.2020. In response to the Fresh Tender Notice Five Bidders participated as per following details:-

S.No	Name of Bidder	Bidder No
1	Design Forum International	T01/05
2	Jasbir Sawhney & Associates	T02/5
3	Gian Mathur & Associates Pvt Ltd	T03/05
4	Enarch Consultant Pvt Ltd	T04/05
5	ACPL Design Ltd.	T05/05

On technical evaluation of the above bids received, three bidders were declared as Responsive as per the Following details:-

S.No	Name of Bidder	Bidder No
1	Design Forum International	T01/05
2	Gian Mathur & Associates Pvt Ltd	T03/05
3	Enarch Consultant Pvt Ltd	T04/05

H.D.

T.O

C.E

Contd on Page 2<sup>nd</sup>

- Further evaluation based on point system criteria mentioned below was also conducted.
- **Average Annual Turnover for last 03 Financial Years ending In March 2019**
- **Maximum size of Institutional/Office building complex project handled in terms of built up Area**
- 3. **Architect with more than 20 Years of experience having worked on judicial infrastructure project of repute anywhere in India**
- 4. **No. of Architects on permanent pay roll of the organization**
- 5. **Write-up on Architectural vision, Approach & Methodology and work plan along with the tentative key personnel deployment schedule**

Based on the above parameters, the points were worked out for each bidder.

The Abstract of Evaluation of Technical Bids was uploaded on the official web site for the information of the respective bidders and for seeking any objection regarding the Technical Evaluation and the same to be submitted within two days of uploading of Technical Summary Sheet.

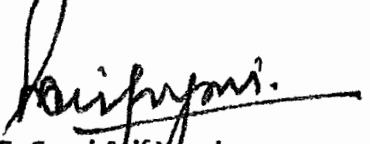
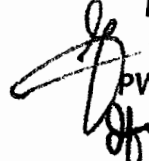
During this period two objections were received through e-mail on 14.02.2020 and 16.02.2020 against M/S ENARCH Consultants Pvt. Ltd from M/S Design Forum International and ACPL Design Ltd. respectively. Clarification/ reply on the basis of objections received was sought from M/S ENARCH Consultants Pvt. Ltd., by this office letter No: CE/RBK/HD/ 29666 dated: 20.02.2020 through e-mail dated: 20.02.2020. Reply from M/S ENARCH Consultants Pvt. Ltd was received by e-mail dated:21.02.2020.

Another objection was received on 21.02.2020 through e-mail regarding the NIT from one Architect namely Mr Ashfaq Khan 3/312 Jamia Nagar Delhi.

In order to proceed further in the tender, it is requested to kindly constitute a committee so that all the parameters taken by the department during the technical evaluation process along with objections / reply are shared .

It is requested to convene the meeting of the said committee at an earliest , so that the further necessary action is taken .

Yours faithfully,

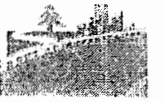
  
Er Sami Afif Yasvi,  
Chief Engineer  
PWD (R&B) Kashmir .  
  
Hilal Khan Niyazi

Copy to the:-

1. Commissioner / Secretary to Government PWD ( R&B ) Civil Sectt Jammu for favour of information.
2. Secretary to Government Law & Justice Department, Civil Sectt Jammu for favour of information.

E-mail  
ce.pw@jksmvt  
@jksmvt  
@jksmvt

GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR.



The Registrar General,  
J&K High Court,  
Srinagar / Jammu.

No:-CE/RBK/HD/ 29871-73

Dated:- 22 - 02 - 2020

Subject: Consultancy Services for:-

1. Construction of New High Court Complex to be constructed at Rakh-i-Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court , 01 Conference Hall in the 2nd phase of District Judiciary in District Court Complex Mominabad Srinagar.
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3	Enarch Consultant Pvt Ltd	T04/05

H.D.

T.O

C.E

Contd on Page 2<sup>nd</sup>

Urgent

24/2/2020

Further evaluation based on point system criteria mentioned below was also conducted.

1. Average Annual Turnover for last 03 Financial Years ending in March 2019
2. Maximum size of Institutional/Office building complex project handled in terms of built up Area
3. Architect with more than 20 Years of experience having worked on judicial infrastructure project of repute anywhere in India
4. No. of Architects on permanent pay roll of the organization
5. Write-up on Architectural vision, Approach & Methodology and work plan along with the tentative key personnel deployment schedule

Based on the above parameters, the points were worked out for each bidder.

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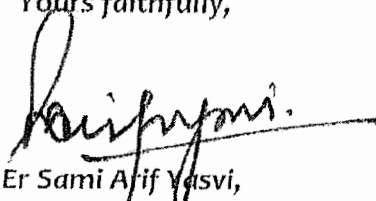
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It is requested to convene the meeting of the said committee at an earliest , so that the further necessary action is taken .

Yours faithfully,

  
Er Sami Ajif Yasvi,  
Chief Engineer

PWD (R&B) Kashmir .  
Hilal Khan Niyazi

Copy to the:-

1. Commissioner / Secretary to Government PWD ( R&B ) Civil Sectt Jammu for favour of information.
2. Secretary to Government Law & Justice Department, Civil Sectt Jammu for favour of information.



**Government of Jammu & Kashmir  
Office of the Deputy Commissioner, Srinagar.**

The Vice Chairman,  
Srinagar Development Authority.

No: - DCS/PS/19/8169-72

Dated: 10-12-2019

Subject: - Preparation of Revenue Papers of Land for Land Measuring 250 Kanal to be proposed for construction of High Court Complex.

Sir,

Please find enclosed fresh Shajra Khasra for land measuring 250 Kanals of Estate Rakh Gund Aksha proposed for construction of High Court Complex for further necessary action.

Yours Faithfully,

  
Dr. Shahid Iqbal Choudhary, IAS  
Deputy Commissioner,  
Srinagar.

Copy for information to the:-

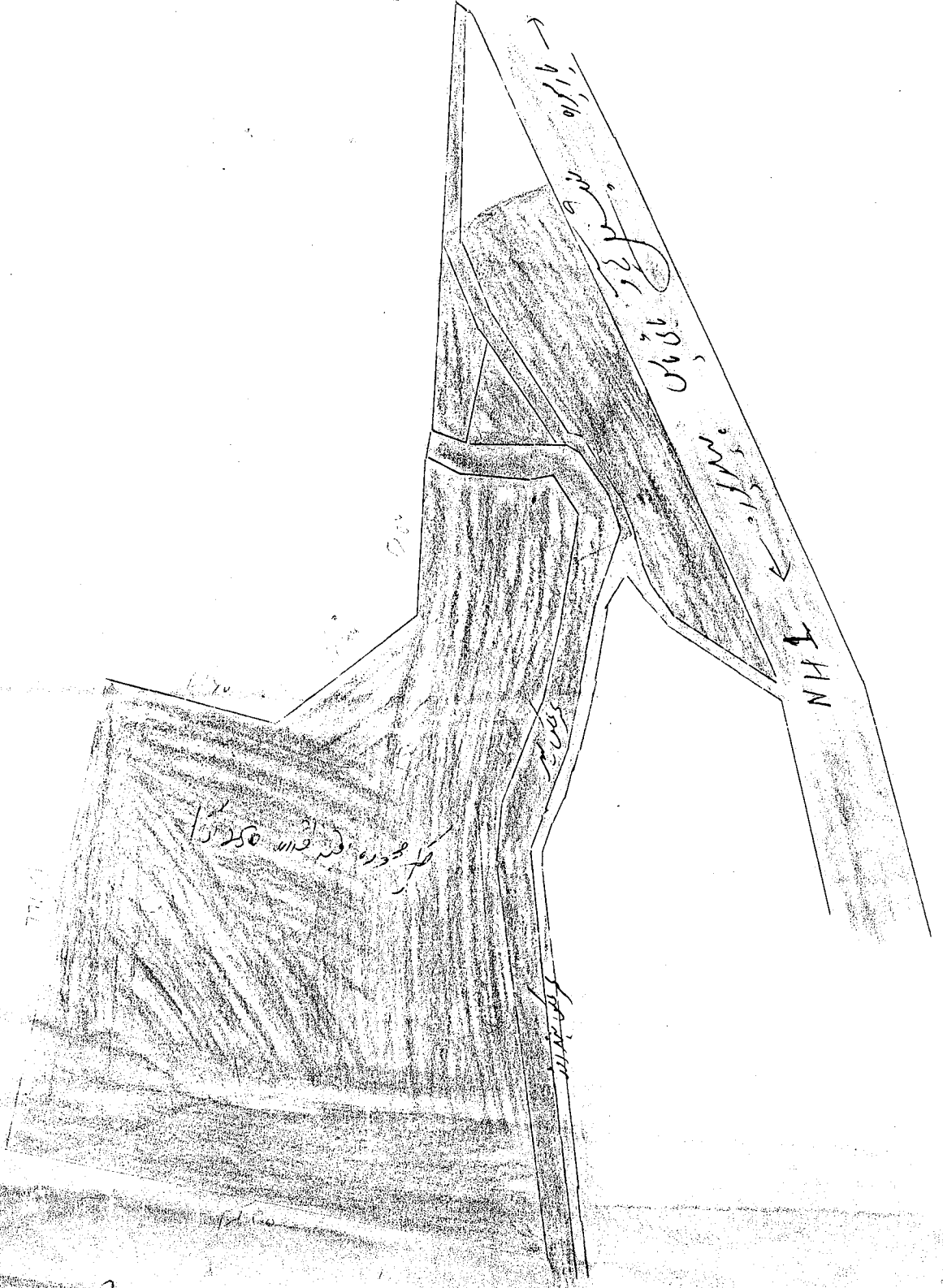
1. Principal Secretary to Govt., H&UDD, J&K, Jammu.
2. Divisional Commissioner, Kashmir.
3. L.D. Register, Hon'ble High Court of J&K, Srinagar.

.....for favour of information.

*Encl: 5 leaves*  
*27/12/19*

دو کسٹومرز باغیچہ فریڈ سٹریٹ، ۱، ۲، ۵، ۷، ۸، ۱۰، ۱۱، ۱۲، ۱۳، ۱۴، ۱۵، ۱۶، ۱۷، ۱۸، ۱۹، ۲۰، ۲۱، ۲۲، ۲۳، ۲۴، ۲۵، ۲۶، ۲۷، ۲۸، ۲۹، ۳۰، ۳۱، ۳۲، ۳۳، ۳۴، ۳۵، ۳۶، ۳۷، ۳۸، ۳۹، ۴۰، ۴۱، ۴۲، ۴۳، ۴۴، ۴۵، ۴۶، ۴۷، ۴۸، ۴۹، ۵۰، ۵۱، ۵۲، ۵۳، ۵۴، ۵۵، ۵۶، ۵۷، ۵۸، ۵۹، ۶۰، ۶۱، ۶۲، ۶۳، ۶۴، ۶۵، ۶۶، ۶۷، ۶۸، ۶۹، ۷۰، ۷۱، ۷۲، ۷۳، ۷۴، ۷۵، ۷۶، ۷۷، ۷۸، ۷۹، ۸۰، ۸۱، ۸۲، ۸۳، ۸۴، ۸۵، ۸۶، ۸۷، ۸۸، ۸۹، ۹۰، ۹۱، ۹۲، ۹۳، ۹۴، ۹۵، ۹۶، ۹۷، ۹۸، ۹۹، ۱۰۰

نہال



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NAIB TEHSILDAR  
PATMALOG SHINARAH

TEHSILDAR GENERAL  
Srinagar (India)



OFFICE OF THE TEHSILDAR SRINAGAR CENTRAL (SHALTENG)

The Deputy Commissioner,  
Srinagar.

No. 522/09/TCSS/19

Dated. 07/12/2019


Sub: - Preparation of revenue papers of land for land measuring 250 Kanal to be proposed for construction of High Court Complex.

Sir,

In continuation to this Office communication no. 81/09/TCSS/19 Dated: 07-05-2019 regarding the subject captioned above, in this regard it is submitted that kindly find enclosed herewith afresh revenue documents prepared by field functionaries for land measuring 250 Kanal instead of 550 Kanal out of State Land situated in estate Rakh Gund Aksha as per directions for favour of kind perusal and necessary action at your end please.

Enclosures: 12 Leaves

Yours Faithfully

  
Tehsildar  
TEHSILDAR CENTRAL  
Srinagar (Shalteng)

HCA

- ① Forward original to VC SDA with cc to Sr Secy HP&UD, Dir Comm → Ld. Registrar HHC; and keep a copy for record in original file of HC land.
- ② Digitized map as record.
- ③ Urgent.

 7/12/19

|||



انتخاب جمع بندی اٹلیختیت ابات موضع ریگہ لند لنداء تحصیل لندول ضلع سرگودہ مرتبہ سال ۱۹۱۳ء

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نمبر کھیت	نمبر کھیت	نام مالک معہ احوال	نام کاشتکار معہ احوال	وساکن آبپاشی	نام سرحد معہ نام کھیت	رقبہ تقسیم	نگان جو در اعداد آرا تاسے	پر تہ سوار	مطالبہ تہ سوار مال و سوار	حوالہ اشکالات	نمبر کھیت	نمبر کھیت
۱	۱	سرکار	مستوفی سرکار		۱	۱	موسیٰ محمد حسن					
	۵	}	مستوفی محمد علی		۲	۱	محمد علی					
	۹		مستوفی رکن	مستوفی رکن	۳	۱۲	محمد علی					
			مستوفی رکن	مستوفی رکن	۲	۳	محمد حسن					
			مستوفی رکن	مستوفی رکن	۵	۱۰	محمد حسن					
			سرکار کھیت		۷		محمد حسن					

وزیر اعلیٰ ہندوستان سب اراکین اسماعیل علی شہید دستہ جو رفاہیہ دستہ کے سربراہ اور سرکار ہندوستان کے وزیر اعلیٰ ہندوستان

30/9/13  
 [Handwritten signatures and stamps]

NAH TEHSILDAR  
 BATMALO Srinagar.

TEHSILDAR CENTRAL  
 Srinagar (Shalteng)

انتخاب سرہ مرد اور عورتوں کے لئے

۱	۲	۳	۴	۵	۶	۷
نمبر	نام مالک معہ احوال	نام کا شکار معہ احوال	رقبہ	تاریخ	تاریخ	تاریخ
۳	سرکار	مفتوحہ رقبہ	۱۲۸	۲۰۱۸	۲۰۱۸	۲۰۱۸
۲	سرکار	مفتوحہ رقبہ	۵	۲۰۱۸	۲۰۱۸	۲۰۱۸
۵	سرکار	مفتوحہ رقبہ	۳	۲۰۱۸	۲۰۱۸	۲۰۱۸
۷	سرکار	مفتوحہ رقبہ	۳۷	۲۰۱۸	۲۰۱۸	۲۰۱۸
۶	سرکار	مفتوحہ رقبہ	۲	۲۰۱۸	۲۰۱۸	۲۰۱۸

نوٹ: یہ فیصلہ برائے سرکار کے لئے ہے۔

مفتوحہ رقبہ کے مالکوں کے لئے ہے۔

تاریخ: ۲۰۱۸

TEHSILDAR  
BATHMALOO SRINAGAR

TEHSILDAR CENTRAL  
Srinagar (Shalteng)



Government of Jammu and Kashmir  
Housing and Urban Development Department  
Civil Secretariat, Jammu/Srinagar

\*\*\*\*\*

Vice Chairman,  
Srinagar Development Authority,  
Srinagar.

No. HUD/31/2019/SDA

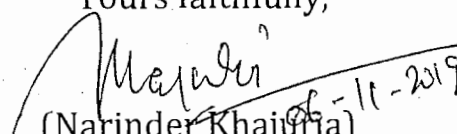
Dated: 06.11.2019

**Subject:** Allotment of land parcel in favour of Department of Law,  
Justice and Parliamentary Affairs for construction of J&K  
High Court Complex at Rakh-i-Gund Aksha, Srinagar.

Sir,

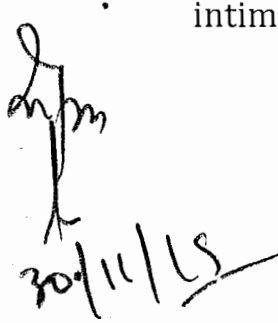
Regarding subject cited above, I am directed to forward  
herewith a copy of the Government Order No. 222-HUD of 2019  
Dated: 25.10.2019 for immediate necessary action at your end under  
intimation to this Department.

Yours faithfully,

  
(Narinder Khajuria)

Additional Secretary to Govt.

Housing and Urban Dev. Department

  
Encl: As above (1)

**Copy to the:-**

- ✓ 1. Registrar General, J&K High Court, Jammu.
2. Private Secretary to the Principal Secretary, H&UDD.



shadab khan <shadabb87@gmail.com>

---

**Engagement of an expert Architect for preparing design of New High Court Complex proposed to be constructed Rakh-i-Gund Aksha, Srinagar.**

---

shadab khan <shadabb87@gmail.com>  
To: Mohammad Uzair <itzuzair@gmail.com>

Sat, Nov 16, 2019 at 12:12 PM


Sir,  
Kindly find the attached document and place the same before Joint Registrar, High Court of J&K, Srinagar immediately.

Regards:-

**Shadab Khan**

(System Officer)  
High Court of J&K at Jammu  
Mb:- +91-9622399065  
e-Mail:- mohdshadabkhan23@yahoo.com

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7128K



Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Srinagar/Jammu

✓ The Ld. Registrar General,  
J&K High Court,  
Jammu.

No.Rev/S/41/2019

Dated:- 26 -04-2019

Subject: Minutes of the meeting held under the Chairmanship of Hon'ble Chief Justice of Jammu and Kashmir in Conference Hall of the Jammu Wing of the Hon'ble High Court on 28.03.2019 at 5.00 p.m.

Sir,

With reference to the subject cited above, I am directed to say that in respect of item figuring at S.No.9 of the minutes (**received in this department on 24.04.2019**), the matter was discussed with you by the Commissioner/Secretary to Government, Revenue Department on 05.04.2019, which was followed by a meeting with your representative on 08.04.2019 in the office chambers of Commissioner/Secretary, Revenue. All the cases regarding transfer/acquisition of the land were discussed /reviewed, followed by a record note of the said discussions indicating status/action to be taken by various agencies. A copy of the said record note is enclosed herewith for ready reference.

I. As regards the additional issues figuring at Sr. Nos. 02 & 03 of the minutes, it may be appreciated that both the cases were discussed threadbare. In respect of the item regarding allocation of land for expansion of judicial infrastructure at Bemina, Srinagar, it was resolved that the Ld. Registrar General/Secretary to Government, Department of Law, Justice and Parliamentary Affairs would place a specific requisition with Divisional Commissioner, Kashmir/Deputy Commissioner, Srinagar, who shall prepare the revenue record, get them authenticated by the Law Department/Registrar General and furnish a specific proposal to the Revenue Department by 15.04.2019. The relevant file received from Department of Law, Justice and Parliamentary Affairs was without any proposal/ authenticated documents, which was, accordingly, returned to the said department vide U. O. No. Rev/S/73/2016 dated 02.04.2019 for doing the needful (copy enclosed for ready reference). However, the Revenue Department has not received any such proposal either from

the Department of Law, Justice and Parliamentary Affairs/Registrar General or from Divisional Commissioner, Kashmir so far.

II. With regard to item No. 03 of the additional issues regarding transfer/allocation of land for residence of the Hon'ble Chief Justice, J&K High Court, the Deputy Commissioner, Srinagar, was advised to furnish a proposal, who vide his letter No.DCS/SQ/18/624-27 dated 20.03.2019 (copy enclosed) has identified land measuring 05 kanals under survey No. 392 situated in estate Zeethyar. Since, the said land is recorded in the name of Tourism Department, the Commissioner/Secretary to Government of the said Department has already been requested to convey his consent to part with the land vide this department's O.M No.Rev/S/190/2016 dated 09.04.2019 (copy enclosed). However, no response has so far been received from the Tourism Department with whom the matter is being pursued vigorously for furnishing the requisite consent at an earliest, so that the Revenue Department is in a position to transfer the identified land to the Department of Law, Justice and Parliamentary Affairs for construction of the residence of the Hon'ble Chief Justice, J&K, at Srinagar.

The status is, accordingly, submitted, with further request to kindly furnish action taken on the issues as per the decisions taken in the record note dated 18.04.2019 (copy enclosed) in so far as these pertain to the Hon'ble High Court, besides furnishing the authenticated revenue papers in respect of the case regarding transfer of land for expansion of judicial infrastructure at Srinagar, enabling the Revenue Department to proceed further in the matter.

Yours faithfully,

Encl: As above.

  
25.04.2019  
(Ghulam Rasool) KAS

Deputy Secretary to Government  
Revenue Department

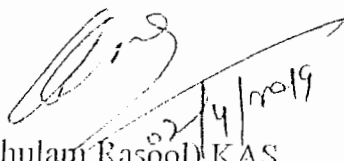
Copy to the:-

1. Divisional Commissioner, Kashmir.
2. Commissioner/Secretary to the Government, Tourism Department.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
4. Deputy Commissioner, Srinagar.
5. Special secretary to the chief secretary, J&K alongwith enclosures.

Returned: The land proposed for development of Court infrastructure at Raika Jammu is "Forest Land" and as such cannot be transferred by this Department. The matter may, however, be taken up with Forest Department for appropriate diversion, if desirable.

As regards the proposed acquisition/transfer of land at Rakh-i-Gund Aksha, Srinagar, no revenue/allied records have been made available. In absence of an authenticated plan revenue papers by the indenting department, this department is not in a position to ascertain the title of land proposed for creation of court infrastructure at Rakh-i-Gund Aksha, Srinagar.

The Department, is therefore, advised to furnish the duly authenticated plan/revenue papers alongwith a specific indent, enabling the Revenue Department to process the case for transfer of the State land, if available, to the Department of Law Justice and Parliamentary Affairs, for the desired purpose.

  
(Ghulam Rasool) KAS

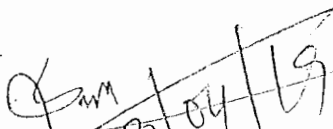
Deputy Secretary to Government  
Revenue Department

Secretary to Government,  
Department of Law Justice and Parliamentary Affairs.

U.O No.REV/S/73/2019

Dated: 02.04.2019

Encl: original File

  
02/04/19



**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

\*\*\*\*

To

The Secretary to the Government,  
Department of Law, Justice & Parliamentary Affairs,  
Civil Secretariat, Srinagar.

No: 4173/17/2019

Dated: 20/5/2019

**Subject: Expansion of Judicial Infrastructure including construction of New Court Infrastructure at Jammu and Srinagar.**

Sir,

On the subject cited above, I am desired to request you to make formal allotment of land measuring 550 kanals falling in Estate Rakh Gund-i-Aksha (Bemina) Tehsil Central Shalteng, District Srinagar in favour of the High Court of Jammu and Kashmir for expansion of Judicial Infrastructure at Srinagar. The possession of the land in-question may kindly be handed over to the High Court after its demarcation. The authenticated revenue documents in respect of the land in-question in original are enclosed for further necessary action at your end.

The matter may be treated as most urgent.

With warm regards,

Yours faithfully,

Encls: As per the letter.

*(Original Revenue Doc.  
05 leaves)*

(Sanjay Dhar)  
Registrar General  
*20/5/19*

No: 4173-76/14

Dated: 20/5/2019

**Copy of the above forwarded to:**

- i. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of Hon'ble the Chief Justice.
- ii. Divisional Commissioner, Srinagar.
- iii. District Development Commissioner, Srinagar.  
.....for information.

Registrar General  
*20/5/19*

*gc*

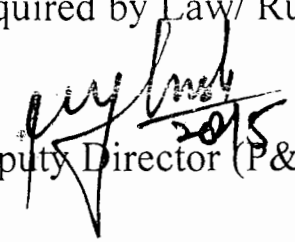



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs,  
Civil Secretariat Jammu/Kashmir.

No: - LD\*(Sts)2018-19/HC/263  
Dated: 28 - 05 - 2019

Subject: - Expansion of Judicial Infrastructure includes construction of  
New Court Infrastructure at Jammu and Srinagar.

The undersigned is directed to forward to Commissioner/Secretary to Government, Revenue Department authenticated revenue documents regarding allotment of land measuring 550 Kanals falling in the Estate Rakh Gund-i-Aksha (Bemina), Tehsil Central Shalteng, District Srinagar in favour of Judiciary. He is also requested to kindly take necessary steps to complete the formalities as required by Law/ Rules.

  
Deputy Director (P&S),

  
Commissioner/Secretary to Government,  
Revenue Department.

Encls: (Original/authenticated Revenue documents)

Copy to: Registrar General, J&K High Court, Srinagar.



حکومت جموں و کشمیر

**DIVISIONAL COMMISSIONER, KASHMIR**

**Amar Niwas, Tankipora, Srinagar**

Phone/Fax: (0194)- 2487777, 2477775, 2452558, 2455357

Website: [www.kashmirdivision.nic.in](http://www.kashmirdivision.nic.in)

Email address: [divcomk@gmail.com](mailto:divcomk@gmail.com)

No.DivCom/LAS-Acq/ 3195/6467  
Dated: 04-06-2019

**Deputy Commissioner,  
Srinagar**

**Subject:- Expansion of Judicial infrastructure including construction of new High Court at Jammu and Srinagar.**

Sir,

Kindly refer Registrar General J&K Hon'ble High Court Srinagar's letter no. 4173/ Inf. Dated:20-05-2019 addressed to Secretary to Govt. Department of Law, Justice and Parliamentary Affairs J&K, Srinagar and copy whereof among others endorsed to you as well regarding allotment of land measuring 550 Kanals falling in estate Rakh Gund Aksha Bemina, Srinagar in favour Judiciary. In this connection, I am directed to request you that the demarcation of the land may kindly be got conducted and the process for transfer of the land in favour of Judiciary may also be initiated immediately, besides copy of Revenue papers already forwarded to concerned be furnished to this office duly authenticated/complete in all respects for further necessary action.

Yours faithfully

*Lyiny*  
06/06/2019.

**Additional Commissioner  
Kashmir**

Copy to:

1. Registrar General J&K Hon'ble High Court, Srinagar for favour of information.
2. Comm/Secy to Govt, Revenue Department, J&K, Srinagar for Favour of Information.

*Infm*  
*11/6/19*



Government of Jammu and Kashmir

**OFFICE OF THE DEPUTY COMMISSIONER, SRINAGAR**

**Registrar General,  
J&K High Court, Srinagar**

No:DC/PS/19/1067-73

Date: 09.09.2019

Subject: Authentication of Revenue Documents pertaining to land proposed for allocation in favour of Department of Law, Justice and Parliamentary Affairs for construction of J&K High Court Complex at Srinagar.

Sir,

Revenue papers (Shajra and Khasra) for land measuring 550 Kanal situated at Rakh Gund Akshan in Tehsil Shalteng for proposed construction of J&K High Court Complex were submitted vide this office letter No DCS/PS/19/174 Dated 08.05.2019 for authentication, which further stand submitted to Law Department. The Hon'ble Chief Justice during the review of proceedings has been pleased to direct that propriety land involved, if any, shall be processed for acquisition separately from proposal mooted for transfer of State / Govt land to avoid further details.

Pursuant to the directions of Hon'ble Chief Justice the revenue documents have been prepared afresh for 500 Kanal land for construction of High Court Complex as per the following details:-

S.No	Estabte	Teh.	Khasra	Total Area	Soil Type	Owner	Tenant
1.	Rakh Gund Akshan	Central Shalteng	08 Min	36K- 14M	Banjar Qadeem	State	State
2.			07 Min	05K-09M	GM Sadak	State	PWD
3.			01 Min	46K-14M .	Aabi Awwal	State	Rakhs & Farms
4.			02 Min	02 K-10M	GM Sadak	State	Rakhs & Farms
5.			03 Min	400 Kanal	Aabi Awal	State	Rakhs & Farms
6.			04 Min	05K-03M	Banjar Qadeem	State	Rakhs & Farms
7.			05 Min	03K-10M	Banjar Qadeem	State	Rakhs & Farms
Total			<b>500 Kanal</b>				

The revenue papers prepared in triplicate are forwarded enclosed herewith for authentication and onward submission to Administrative Department (Secretary Law). Meanwhile NOCs are to be obtained from PWD for S.No 2 and Department of Rakhs & Farms ( Srinagar Development Authority in view of transfer of land to SDA), Housing and Urban Development Department for request has been made. It is pertinent to

*HP*

mention here that Rakhs and Farms Department had tenancy over the land through Kamas and subsequently in 2001, the State Government extinguished the occupancy rights of Kamas with payment of improvement charges at the rate of Rs 1.20 Lakh / Kanal and transfer of this land to Srinagar Development Authority for development of satellite township.

Therefore, it is requested that revenue documents may be authenticated accordingly so that case for transfer / allocation of above said land is further processed for submission to the State Administrative Council through proper channel.

Yours Faithfully,

  
**Deputy Commissioner**  
**Srinagar.**


Copy to:

1. Principal Secretary to Govt, Housing & Urban Development Deptt for favour of information and with request for kind directions to Rakhs & Farms Department / Srinagar Development Authority for issuing NOC in this regard for submission of case accordingly for formal transfer of land by Govt.
2. Divisional Commissioner, Kashmir
3. Secretary to Govt, Department of Law, Justice and Parliamentary Affairs
4. Special Secretary to the Chief Secretary J&K.
5. Vice Chairman, Srinagar Development Authority for n/a, in continuation to request made vide this office No DCS/PS/1052-59
6. Sub-Divisional Magistrate, West, for information and n/a

**Statement Showing the Details of State Land (Rakhs & Forms) Proposed For J&K High Court**

S. No.	Estate	Tehsil	Khasra No.	Total Area	Kind of Soil	Name of the Owner	Name of the Tennent	Spot Position
01	<b>Rakhi Gund Akshar</b>	<b>Central Shaltang</b>	08 Min	36 Kanal 14 Malra	Banjer Qadeem	<b>State</b>	State	<b>Rakhs &amp; Forms through Kamas</b>
02			07 Min	05 Kanal 09 Malra	Gair Mumkin Sadak		PWD	
03			01 Min	46 Kanal 14 Marla	Abi Awal Nambal		Rakhs & Forms through Kamas	
04			02 Min	02 Kanal 10 Marla	Gair Mumkin Sadak		Rakhs & Forms through Kamas	
05			03 Min	400 Kanal	Abi Awal Nambal		Rakhs & Forms through Kamas	
06			04 Min	05 Kanal 03 Marla	Banjer Qadeem Safad Zaal		Rakhs & Forms through Kamas	
07			05 Min	03 Kanal 10 Marla	Banjer Qadeem Safad Zaal		Rakhs & Forms through Kamas	
<b>Grand Total</b>				<b>500 Kanals</b>				

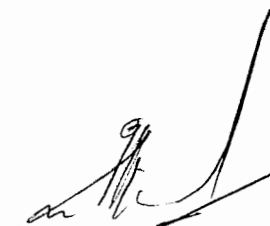
**Note:-** At present the land is under Srinagar Development Authority

  
 09/09/19  
**N. Tehsildar Central Shaltang Srinagar**

**Statement Showing the Details of State Land (Rakhs & Forms) Proposed For J&K High Court**

S. No.	Estate	Tehsil	Khasra No.	Total Area	Kind of Soil	Name of the Owner	Name of the Tennent	Spot Position
01	<b>Rakhi Gund Akshar</b>	<b>Central Shaltang</b>	08 Min	36 Kanal 14 Malra	Banjer Qadeem	<b>State</b>	State	<b>Rakhs &amp; Forms through Kamas</b>
02			07 Min	05 Kanal 09 Malra	Gair Mumkin Sadak		PWD	
03			01 Min	46 Kanal 14 Marla	Abi Awal Nambal		Rakhs & Forms through Kamas	
04			02 Min	02 Kanal 10 Marla	Gair Mumkin Sadak		Rakhs & Forms through Kamas	
05			03 Min	400 Kanal	Abi Awal Nambal		Rakhs & Forms through Kamas	
06			04 Min	05 Kanal 03 Marla	Banjer Qadeem Safad Zaal		Rakhs & Forms through Kamas	
07			05 Min	03 Kanal 10 Marla	Banjer Qadeem Safad Zaal		Rakhs & Forms through Kamas	
<b>Grand Total</b>				<b>500 Kanals</b>				

**Note:-** At present the land is under Srinagar Development Authority

  
 09/09/19  
**A. Tehsildar Central Shaltang Srinagar**

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Srinagar)

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To

The Secretary to the Government,  
Department of Law, Justice & Parliamentary Affairs,  
Civil Secretariat, Srinagar.

No: 15298/Infra

Dated: 11/09/2019

**Subject: Expansion of Judicial Infrastructure including construction of New Court Infrastructure at Jammu and Srinagar.**

**Ref: This office letter No. 4173/Infra dated 20.05.2019.**

Sir,

Vide above referred letter, a request was made for formal allotment of land measuring 550 kanals falling in Estate Rakh Gund-i-Aksha (Bemina) Tehsil Central Shalteng, District Srinagar in favour of the High Court of Jammu and Kashmir for expansion of Judicial Infrastructure at Srinagar and the authenticated revenue documents in respect of the land in question in original were enclosed for further necessary action at your end.

Pursuant to the directions of Hon'ble the Chief Justice, a revised indent for allotment of 500 kanals of land falling in Estate Rakh Gund-i-Aksha (Bemina) Tehsil Central Shalteng, alongwith duly authenticated revenue papers in respect of the land in question in original are enclosed herewith with the request that the land forming part of the authenticated revenue documents may be allotted in favour of the High Court of Jammu and Kashmir for expansion of judicial infrastructure and the possession thereof may be handed over to the High Court after its demarcation. It is further requested that the process for allotment of balance land of 50 kanals in the same estate in favour of the High Court may be expedited.

With regards,

Yours faithfully,

Encls: As per the Letter.

(Sanjay Dhar)  
Registrar General

No: 15298-301/Infra Dated: 11/09/2019  
Copy of the above forwarded to:

- i. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, Srinagar for information of Her Lordship.
- ii. Divisional Commissioner, Srinagar.
- iii. District Development Commissioner, Srinagar.  
.....for information.

Registrar General





Government of Jammu and Kashmir  
**PUBLIC WORKS(R&B) DEPARTMENT**  
Civil Secretariat – Jammu/Srinagar

**The Chief Engineer,  
PW(R&B) Department,  
Kashmir.**

**MATTER MOST URGENT**

No:- PW(R&B)Plan/CourtComplex/16/2019

Dated:- 18-09-2019

**Subject:- Allocation of Land measuring 500 Kanal for  
Construction of New High Court Complex.**

Sir,

Kindly find enclosed here with a copy of OM No. Rev/S/73/2019 dated. 17-09-2019 with a copy of letter No. DivCom/PS/Misc/2019/1538-40 dated. 11-09-2019 from Divisional Commissioner, Kashmir alongwith other enclosures regarding the subject cited above.

In this connection, I am directed to request you to kindly examine the matter and furnish his consent/NOC in respect of (5) kanal & (9) Marlas Land under Khasra No. 7-min situated at Tehsil Central-Shalteng/comments/comprehensive detailed report in the matter within two days positively in hard as well as soft copy on email: [directorpwd@gmail.com](mailto:directorpwd@gmail.com) for its onward transmission to Revenue Department.

Yours faithfully

*[Signature]*  
**Director (Planning)  
PW(R&B) Department**

**Encl:- [11-leaves]**

Copy to the:-

- 1) Principal Secretary to Government, Revenue Department for kind information.
- 2) Registrar General J&K High Court, Srinagar for kind information.
- 3) Private Secretary to Commissioner/Secretary to Government, PW(R&B) Department for kind information of Commissioner/Secretary.

ashokso/Ltr.doc-1264



**Divisional Commissioner, Kashmir, Srinagar**

Phone/ Fax: (0194) -2487777, 2477775, 2452558, 2455357

**Secretary to Govt.  
Revenue Department  
J&K Srinagar**

No: DivCom/PS/Misc/2019/1538-40

Dated: - 11 / 09 / 2019

Subject:- Allocation of land measuring 500 Kanals for construction of New High Court Complex.

Reference No: Registrar General J&K, High Court's letter No: 4173/Infra/ dated: 20.05.2019

Reference II: Registrar General J&K High Court's letter No: 15298/Infra dated: 11.09.2019

Sir,

In connection with the subject cited above and pursuant to the directions issued by the Hon'ble Chief Justice J&K, a fresh case for allocation of 500 Kanals for construction of High Court Complex at Rakh-e-Gund Aksha, Tehsil Central Shalteng is submitted herewith.

It is pertinent to mention that earlier the case was submitted on 08-05-2019 by Deputy Commissioner Srinagar. However after the direction of Hon'ble High Court to prepare the case of acquisition of private land separately the revenue papers have been submitted afresh by Deputy Commissioner Srinagar vide his letter dated 09.09.2019 for state land measuring 500 Kanals in possession of Rakhs & Farms Department transferred to Srinagar Development Authority(Copy enclosed).

Therefore, case may be processed accordingly for allocation of 500 Kanals land proposed for construction of New High Court Complex /Judicial infrastructure. The said land was jointly identified / finalized by High Court J&K & Srinagar Development Authority in April 2019, and papers submitted subsequently.

Yours faithfully

Encl : A/A

**Baseer Ahmad Khan, IAS**  
Divisional Commissioner  
KASHMIR

Copy to:-

- 1) Principal secretary to Govt. Housing and Urban Development Department, J&K Srinagar for favour of information.
- 2) Registrar General J&K High Court Srinagar, for information.

Government of Jammu and Kashmir  
Housing and Urban Development Department  
Civil Secretariat, Jammu/Srinagar  
\*\*\*\*\*

Vice Chairman,  
Srinagar Development Authority,  
Srinagar.

No. HUD/31/2019/SDA

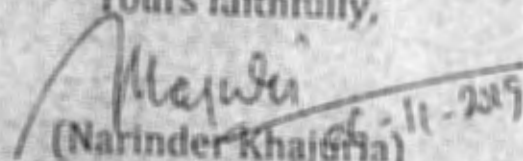
Dated: 06.11.2019

Subject: Allotment of land parcel in favour of Department of Law,  
Justice and Parliamentary Affairs for construction of J&K  
High Court Complex at Rakh-i-Gund Aksha, Srinagar.

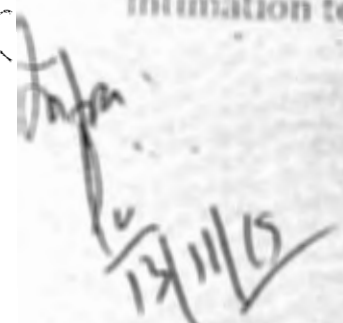
Sir,

Regarding subject cited above, I am directed to forward  
herewith a copy of the Government Order No. 222-HUD of 2019  
Dated: 25.10.2019 for immediate necessary action at your end under  
intimation to this Department.

Yours faithfully,

  
(Narinder Khajuria)

Additional Secretary to Govt.  
Housing and Urban Dev. Department

  
17/11/19  
Encl: 13 above (1)

Copy to the:-

1. Registrar General, J&K High Court, Jammu.
2. Private Secretary to the Principal Secretary, H&UDD.



Government of Jammu and Kashmir  
Housing and Urban Development Department  
Civil Secretariat, Srinagar / Jammu  
\*\*\*\*\*

**Subject:** Allotment of land parcel in favour of Department of Law, Justice and Parliamentary Affairs for Construction of J&K High Court Complex at Rakh-i-Gund Aksha.

**Reference:** State Administrative Council Decision No: 264/22/2019, Dated 22.10.2019.

**Government Order No: 222 -HUD of 2019**

**Dated: - 25 -10-2019**

Sanction is hereby accorded to the transfer of 250 Kanals of land at village Rakh-i-Gund Aksha in Bemina for establishment of High Court Complex.

The Housing & Urban Development Department shall demarcate the land to effect necessary modifications in the Srinagar Master Plan to incorporate the High Court Complex in the Master Plan after due process and to transfer the land following the modification to the Master Plan, at its level.

By order of the Government of Jammu & Kashmir.

Sd/-

(Dhueraj Gupta) IAS  
Principal Secretary to Government  
Housing & Urban Dev. Department

No: HUD/31/2019/SDA

Dated: -10-2019

Copy to the:-

1. Divisional Commissioner, Kashmir.
2. Secretary to Government, GAD.
3. Secretary to Government, Law Department.
4. Registrar General, J&K High Court, Srinagar.
5. Deputy Commissioner, Srinagar.
6. Vice Chairman, SDA.
7. Chief Town Planner, Town Planning Organization, Kashmir.
8. OSD to Advisor (S) to Hon'ble Governor.
9. Pvt. Secretary to Hon'ble Governor.
10. Pvt. Secretary to Chief Secretary, J&K.
11. Pvt. Secretary to Principal Secretary to Government, H&UDD.
12. Pvt. Secretary to Secretary, H&UDD.
13. Government Order/stock file.

(Syed Nazir Ahmad)  
Under Secretary to Government  
Housing & Urban Dev. Department

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

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To

The Chief Engineer,  
PW(R&B) Department Kashmir,  
Srinagar.

No: 20716/infet

Dated: 15/11/2019

**Subject:- Engagement of an expert Architect for preparing design of New High Court Complex proposed to be constructed Rakh-i-Gund Aksha, Srinagar.**

Sir,

The Government has, vide its Order No. 222-HUD of 2019 dated 25.10.2019, accorded sanction to the transfer of 250 kanals of land situated at village Rakh-i-Gund Aksha Bemina, Srinagar for establishment of new High Court Complex. Copy of the said order is enclosed herewith for your information.

In the above backdrop, I am desired to request you to take steps to identify a suitable architect, preferably an architect who has experience in the architecture of Court buildings and related works. The architect is required to present suggested concept plan/master plan for the requirement and place the same at the earliest before the High Court. You may, accordingly, proceed in the matter and provide the services of an architect who meets the requirement and has the ability and experience to render the services as indicated hereinabove. The matter may be treated as most urgent.

With regards,

Yours faithfully,

Encls: As above.

No: 20716-17/infet

Dated: 15/11/2019

**Copy of the above forwarded to:**

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information of her Lordship.

**Registrar General**

o/c